

JOINT COMMITTEE REPORT

**In compliance of the
Hon'ble Nation Green Tribunal (CZ), Bhopal Order
dated 18.02.2026 in
O.A. No. 254/2024 (CZ)
in the matter of
Vijay Garg
vs.
State of Rajasthan & Ors.**

Members of the Committee:

1. Sh. Narendra Kumar Meena, Additional District Magistrate (City), Ajmer (Representative of Collector Ajmer)
2. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Representative of Rajasthan State Pollution Control Board)
3. Sh. Sanjay Kumar Mukati, Scientist 'C' , CPCB, Bhopal (Representative of Central Pollution Control Board, Regional Directorate, Bhopal)

Date of visit: 09.04.2026

Table of Annexures

Annexure No.	Document
1	Photographs of site visit
2	Copy of CTE application of M/s Govinsha Autowheels LLP
3	Copy of land documents of M/s Govinsha Autowheels LLP
4	Copy of site report dated 09.04.2026 of Patwari
5	Copy of Consent to establish dated 04.03.2026 issued by RSPCB
6	Google earth image of the area

**Joint Inspection Report of the Committee
constituted by Hon'ble NGT in the matter of
OA No. 254/2024 (CZ)
Vijay Garg Vs. State of Rajasthan & Ors.**

Hon'ble National Green Tribunal Central Zonal Bench, Bhopal, vide its order dated 18.02.2026 in Original Application No. 254/2024 Vijay Garg Vs. State of Rajasthan & Ors. directed *inter alia* as follows :-

“3. In view of the grievances raised by the applicant regarding illegal construction blocking natural flow of water, large pools of stagnant water being created and the road becoming flooded disrupting daily life and creating health hazards and also submissions made by respondent no. 7, we constitute a committee comprising one representative each of the Central Pollution Control Board (CPCB), Rajasthan State Pollution Control Board (RSPCB) and Collector, Ajmer and direct the same to visit the site, look into the grievances raised by the applicant, join the representatives of the respondents, verify the factual position and suggest remedial measures as per environmental laws/norms and submit the factual and action taken report within four weeks. The RSPCB will be the nodal agency for logistic support, coordination and compliance.”

In compliance of the Hon'ble NGT, Central Zonal Bench, Bhopal, order dated 18.02.2026, a Joint committee was constituted as per nominations received from concerning departments. The committee consists of the following members –

1. Sh. Narendra Kumar Meena, ADM (City), Ajmer
2. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Nodal Officer)
3. Sh. Sanjay Kumar Mukati, Scientist- C, CPCB Regional Directorate, Bhopal

The committee members visited M/s Govinsha Autowheels LLP on 09.04.2026 to verify the factual status/position on the allegations raised in the Original Application. The representative of M/s Govinsha Autowheels LLP, Ajmer, Sh. Govind Garg was present with the joint committee during the visit. Photographs of joint committee visit dated 09.04.2026 are enclosed at **Annexure – 1**.

A. Allegations made in the Original Application

As per the Hon'ble NGT order dated 18.02.2026, the committee verified the factual status on the following issues –

- i. Illegal construction blocking natural flow of water
- ii. Large pools of stagnant water being created
- iii. Roads becoming flooded
- iv. Natural environment damage

B. Observations made during the visit dated 09.04.2026 of M/s Govinsha Autowheels LLP and facts in the matter

1. M/s Govinsha Autowheels LLP is a car service center/ workshop of Kia Motors, which is operational at Khasra No. 695, 696, Village Kankarda, Bhunbaye, Jaipur Road, District Ajmer (as per the details filled by the project proponent in application for Consent to Establish and submitted supporting documents). Copy of CTE application and related documents are enclosed at **Annexure – 2 & Annexure – 3** respectively.
2. However, as per Patwari site report dated 09.04.2026, the aforesaid service center/ workshop is established on Khasra Nos. 733, 734, 735, 736, 737, 738, 739, 695, 744, 745 and 746.

Besides, Khasra Nos. 703, 704, 705, 706, 707, 708, 709, 733, 734, 735, 736, 737, 738, 744, 745, 746, 751, 735/1657, 699, 696/1530, 697/1531, 697, 700, 701, 702, 710, 711, 712, 713, 714, 715, 716, 717, 718, 724, 726, 725, 728, 727, 730, 731, 730/1596, 727/1454, 747, 748, 749 are recorded/ classified as “*Peta Talabi*”, whose level is less than the level of nearby adjoining lands and due to which, there is a possibility of water logging during the rains. Khasra No. 719 is “*Paal*” (boundary of the *Talaab*) behind which, there is a nallah on Khasra No. 783/1529 for water exit. Khasra Nos. 702, 703 have been filled up with sand and along the wall on the East side behind the workshop M/s Govinsha Autowheels LLP, stagnant water was found filled during the site visit. Copy of the site report is enclosed at **Annexure – 4**.

3. The project proponent (M/s Govinsha Autowheels LLP) did not produce any document to prove that the land is converted for using commercial purpose,

approved building, layout plan and any property tax receipt.

4. During the visit on asking by committee, Mr. Govind Garg stated that the unit (Kia Workshop) has been operational since 2024. However, no documentary proof was submitted in this regard.
5. The unit has obtained consent to establish from the Board for establishment of a vehicle service center/ workshop for proposed servicing and washing of 30 vehicles per day vide letter dated 04.03.2026. Copy of consent to establish is enclosed at **Annexure – 5**. The unit was found operational during inspection, however, consent to operate has not been obtained by the PP. Record of water consumption has not been maintained by the unit. Effluent treatment plant (ETP) for treatment of wastewater generated from the car washing activity has not been provided in the workshop and it was observed that the wastewater was being pumped out of the workshop without treatment. Accordingly, record of wastewater generation was also not maintained by the unit.
6. The unit has also installed a DG set of 82 kW without stack of adequate height.
7. The unit has not obtained authorization for handling and disposal of hazardous waste generated from the workshop. Record of disposal was also not produced during inspection. Besides, on the land behind the workshop (which is owned by the PP), some cotton rags were found thrown. Separate covered storage area for storage of hazardous waste was also not provided within the workshop.
8. Some cars were found parked behind the workshop on the filled-up land.
9. During the visit, the committee observed two big dried up trees at a distance behind the workshop. This might be due to water immersed/ logging in tree roots.
10. Copy of Google Earth image of the area is enclosed at **Annexure – 6** for ready reference.

C. Conclusion

- i. The unit has filled up the low-lying land using soil/ *Malba*, which could be obstructing the natural flow of water.
- ii. The unit is being operated without land conversion, approved layout and building plan from the competent authority.
- iii. The unit has not obtained Consent to Operate and Authorization from RSPCB for the car service center.
- iv. Two big trees have dried due to water logging.

D. Suggested Remedial Measure:

- i. Immediate removal of illegally dumped मिट्टी/मलबा from Peta Talabi land to restore original land contours.
- ii. Re-establishment of natural water flow channels and connectivity to nallah (Khasra No. 783/1529).
- iii. Demarcation and protection of Paal (boundary of Talab) to prevent further encroachment.
- iv. The unit must install and operate a proper Effluent Treatment Plant (ETP) for treatment of wastewater.
- v. The unit must obtain consent to operate and authorization for handling and disposal of hazardous waste from RSPCB.
- vi. The unit must develop a designated covered storage area for hazardous waste like waste oil, cotton soak pad, waste cloths etc. and maintain proper records (manifests, logbooks).
- vii. Removal/demolition of illegal structures, in case of violation of land use and environmental norms, by the local administration/ Ajmer Development Authority.

E. Action Taken:

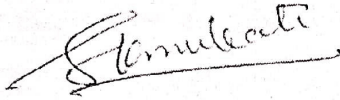
- i. RSPCB has issued a show cause notice to the unit for observed shortcomings during the joint committee visit.

F. Recommendations:

- i. The local administration/ ADA should take proper action on the illegal construction at peta talabi land which is obstructing the natural flow of water.
- ii. Kia Motors should refrain from granting dealership/ workshop authorization to the project proponents for operation on non-converted land and without requisite permissions of concerning departments, as the site does not comply with the prescribed workshop criteria and regulatory requirements.

In view of above observations, suggested remedial measures are necessary so as to ensure compliance of environmental laws and to restore the ecological integrity of the

Peta Talab area and should with the principles of sustainable development, precautionary principle and polluter pays principle, as recognized by the Hon'ble National Green Tribunal.



(Sanjay Kr. Mukati)
Scientist B, CPCB, Bhopal



(Nidhi Khandelwal)
SEE & Regional Officer,
RSPCB, Kishangarh



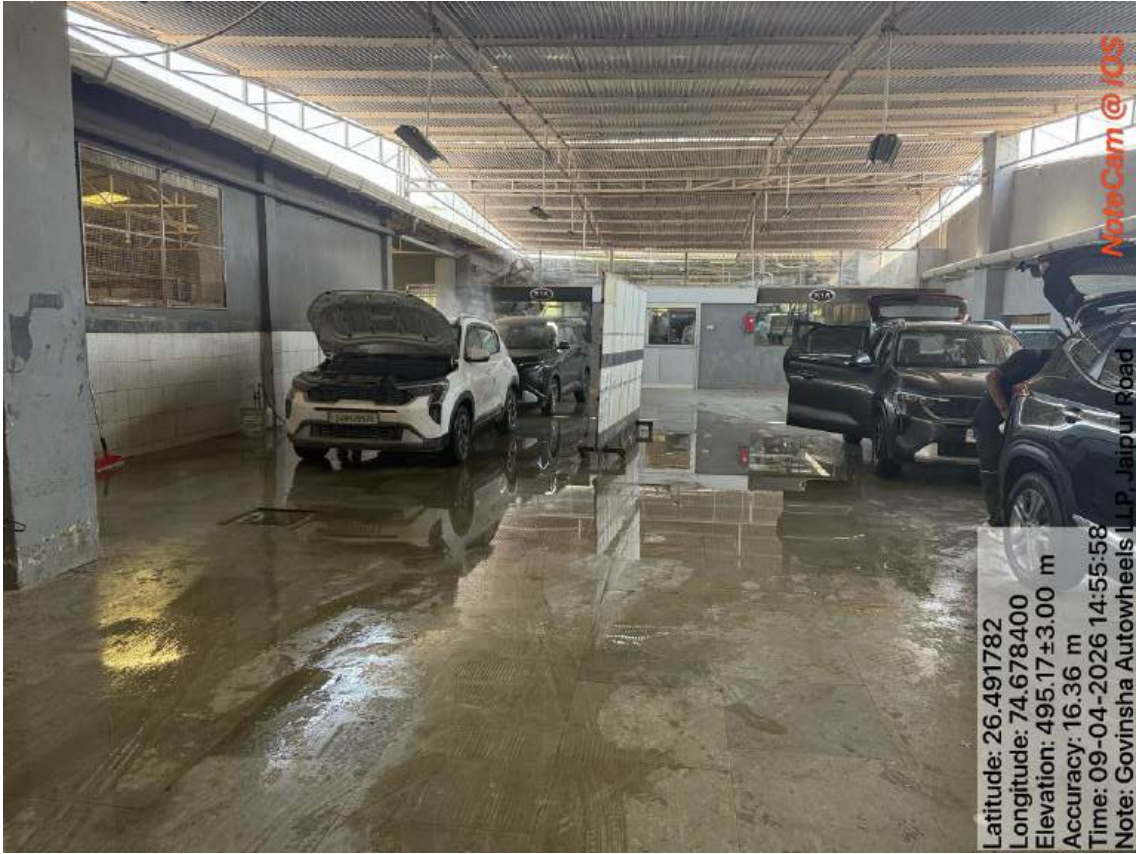
(Narendra K. Meena)
ADM (City) Ajmer



M/s Govinsha Autowheels LLP Service Station



M/s Govinsha Autowheels LLP Service Station



Ongoing car washing activity



Waste water storage tank



Pumping out of waste water outside the premises



Pumping out of waste water outside the premises



Latitude: 26.491329
 Longitude: 74.678629
 Elevation: 569.19±3.00 m
 Accuracy: 11.37 m
 Time: 09-04-2026 15:00:52
 Note: Govinsha Autowheels LLP, Jaipur Road

Unscientific hazardous waste storage area



Latitude: 26.491444
 Longitude: 74.679228
 Elevation: 497.46±3.90 m
 Accuracy: 7.64 m
 Time: 09-04-2026 15:16:19
 Note: Govinsha Autowheels LLP, Jaipur Road

Used cotton cloths/rags



Backside of car service station/ workshop



Low lying area of Peta Talaab behind the car workshop



Stagnant water on the backside of service station



Stagnant water on the backside of service station

Application Number:

Service Name:

A-00009570
444
CT Air/Water

13

Annexure - 2

Part I: General Information**A. Details of Industry/ Activity/ Service/ Operation/ Process**

- a. Name of Industry / Activity/ Service/ Operations/ Forces Govinsha Autowheels LLP
- b. Name and Designation of the Applicant Govind Garg - Partner
- c. Correspondence Address
- Village /Area/Street/ Locality/ City Ajmer, 393/10 , Opposite Patel Stadium Jaipur Road ajmer
- Tehsil Ajmer
- Pin Code 305001
- Telephone No. (Including STD Code)
- E-mail Address rajautowheels@yahoo.co.in
- FAX No.
- d. Site Address
- Plot No./ Khasra No./ Village / Street/ Locality/ City Ajmer, 695,696 Village Bhunabaye Jaipur road ajmer, Khars No. 695,696 Village Bhunabaye Jaipur road ajmer
- Tehsil Ajmer
- Pin Code 305001
- Mobile No. 9929094317
- E-mail Address rajautowheels@yahoo.co.in
- FAX No.
- e. Plot Area/ Mining Lease Area(sq meters) 2600.0
- f. Land classification Agriculture
- g. Whether covered under Aravalli Notification No
- h. Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 or quantity of used/ waste oil is >= 5 KL/Annum No
- i. Whether covered under EIA Notification, 2006 No
- j. Gross Built up Area

SNo.	Plant Name	Gross Built up area
1	Govinsha Autowheels LLP(P-00340920)	N/A

k. Consent is applied for (Entire Industry / Activity/ Service/ Operation/ Process or Part thereof Please specify)

l. Category of industry / Activity/ Service/ Operation/ Process

m. Scale of industry / Activity/ Service/ Operation/ Process

Small

n. Status of industry / Activity/ Service/ Operation/ Process

SNo.	Plant Name	Plant Status
1	Govinsha Autowheels LLP(P-00340920)	Proposed

o. Total Capital Investment (without depreciation) in Industry Activity/ Service Operation/ Process (as Per Project Report/CA Certificate) for which consent is applied (Rs. in lacs) 175

p. Date of Commissioning

SNo.	Plant Name	Date
1	Govinsha Autowheels LLP(P-00340920)	2019-01-28

q. Total number of employees (including contractual workers) in the Industry / Activity/ Service/ Operettist/ Process (maximum) 25

r. Total number of residents in the colony if any within the premises of the establishment

s. Installed Capacity of the Industry / Activity/ Service/ Operations/ Process

SNo.	Plant Name	Product Name	Quantity	Capacity
1	Govinsha Autowheels LLP - P-00340920	AUTOMOBILE REPAIRING AND SERVICE (WITH WASHING)	30	50

t. No. of working days in a year

SNo.	Plant Name	No. of working days in a year
1	Govinsha Autowheels LLP(P-00340920)	300

u. No. of shifts Per day

SNo.	Plant Name	No. of shifts Per day
1	Govinsha Autowheels LLP(P-00340920)	1

v. Electric connection number and name

SNo.	Plant Name	Connection Name	Electric Connection No./K Number
1	Govinsha Autowheels LLP(P-00340920)	AVVNL	1

B. Surrounding Details:

(a). Human Settlement

SNo.	Range	Nearby	Name	Population	Distance
1	between 1 to 10 KM	Town	Ajmer	5000	1

SNo.	Range	Type of Forest	Name	State	District	Teshil
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(c). Water Body

SNo.	Range	Type of Water Body	Waterbody Name	State	District	Teshil	Distance to High Flood Level(HFL)(in km)
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(d). Registered Industrial Area

SNo.	Name	Developed By	Distance to Unit/Plant Boundary(in km)
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(e). Any Major Industry

SNo.	Name	Industry Type	Distance to Unit/Plant Boundary(in km)
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Part II: Information related to Industry/ Activity/ Service/ Operation/ Proces

(a). Type of Industry / Activity/ Service/ Operation/ Forces

(b). Raw Material Details

SNo.	Name	Consumption (with unit)	Nature	Storage Capacity (with unit)
1	Oil, Grease	250.0-Liters/Day	Liquid	250.0-Kiloliters

(c). Product/ By Product/ Service/Activity details

SNo.	Name	Quantity/ Capacity (with unit)	Product or By Product/ Service	Storage Capacity (with unit)
1	AUTOMOBILE REPAIRING AND SERVICE (WITH WASHING)	30.0-Nos./Day	Industry	50.0-Nos.

(d). Electric Energy Requirement (Kilo Watt)

SNo.	Total	In Process	In Pollution Control Measure	In Domestic
1	N/A	N/A	N/A	N/A

(e). Water Requirement (Kilo liter per Day)

SNo.	Total Water Requirement	Fresh Water Component	Recycle Water Component
1	5	5	0

(f). Water Consumption Details (Kilo liter per Day)

SNo.	Source of Water	Boiler	Cooling	Domestic	Industrial Process	Any other use	Total Consumption	Flow measuring device
1	Surface Water	0	0	0	0	0	0	No
2	Ground Water	0	0	0	0	0	0	No
3	Recycled Water	0	0	0	0	0	0	No
4	Piped (R/ICO, PHED etc)	0	0	0	0	5	5	No
5	Any Other	0	0	0	0	0	0	-
6	Total	0	0	0	0	5	5	-

Part III: Information related to Effluent Generation, Treatment and Dispose

(a). Effluent Generation & Disposal Details

SNo.	Type of Effluent (Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recirculation in the process/ activities (KLD)	Reused in the process/ activities after treatment (KLD)	Disposed/ Discharge (KLD)	Mode of Disposal
1	Trade	0	0	0	0	
2	Domestic	1	0	0	1	Septic Tank and Soakpit

(b). Number of discharge outlet(s)

0

(c). Mode of treatment and disposal

SNo.	Mode	Yes/No	Capacity	Mode of conveyance of effluent Open drain/Closed Conduit/Tankers/ Other (Please specify)
1	Own ETP	Yes	0	Closed Conduit
2	Connected To CETP	No	0	NA
3	Connected To CSTP	No	0	NA
4	ETP of Group Unit	No	0	NA
5	Own STP	No	0	NA
6	STP of Group Unit	No	0	NA

(d). Type of treatment system installed

SNo.	Type	Unit Operations & Process installed	Capacity of the Treatment System
1	Own ETP		0
2	Own STP		0

Part IV: Information related to Air Pollution and Control System

A. Air Emission Detail

(a). Process Stacks

SNo.	Stack Attached to Process	Stack Height from Ground Level (in meters)	Detail of Air Pollution Control Measures	Probable Pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
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(b). Fuel/ Gases Stacks

SNo.	Stack attached to plant	Fuel	Rated fuel consumption l/hr, Kg/hr	Height of Stack above ground level (in meters)	Detail of air pollution control measures	Probable Pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
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(c). Fugitive emission

S.No.	Source	Probable Pollutants	Detail of Air Pollution Control Measures
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(d) Details of D.G. Sets

446¹⁵

SNo.	Rating(KVA/KW)	Status of Acoustic enclosure	Height of Stack above roof (in meters)	Height of Stack above ground level (in meters)	Infrastructure facilitates for the stack emission monitoring (Yes/ No/ Not required)
1	82.0 Kilowatts	provided	3	10	No

Part VI: Information related For Fee Deposition

S No.	Challan No	Token No	Transaction Status	Transaction Date	Amount	Payment Mode	Payment For
1	Billdesk	145211342	Transaction successful	2026-01-04 21:03:21.525	1000	Billdesk	Pre-screening
2	Billdesk	146342197	Transaction successful	2026-01-30 19:42:59.398	24000	Billdesk	Consent
3	Billdesk	147368454	Transaction successful	2026-02-19 15:03:16.371	18000	Billdesk	Extra fees



राजस्थान RAJASTHAN

M 740953

1-1 DEC 2019
 राजस्थान, 3, 1012

CORRIGENDUM TO DEED OF LEASE

This Corrigendum is made and executed on 22.12.2025 by and between:

URVIKA GARG D/O Sh. Govind Garg, resident of 81B, Opp SBI, Lohagal road, Ajmer (hereinafter referred to as "Lessor") the Lease Holder of Smt Asha Garg with a right to execute SUB LEASE, which expression shall whenever the context so permits, mean and include their successors, administrators, assigns or any one claiming through or under it) of the One Part;

AND

M/S GOVINSHA AUTOWHEELS LLP, REGISTERED Add: 13,14,15 ASC Road, vaishali nagar, Ajmer (hereinafter referred to as "Lessee") which expression shall whenever the context so permits, mean and include its successors, administrators, assigns or any one claiming through or under it) of the Second Part.

WHEREAS, the original Deed of Lease was executed on 1st April 2022 between the Lessor and the Lessee for the property situated at Village Bhoonaboi, Jaipur Road, Ajmer, admeasuring approximately 23500 sq. ft. with Khasra Nos. 319, 520, and 280(OLD), AND New (695).

AND WHEREAS, it has been mutually agreed between the parties to amend the said Deed of Lease to include additional Khasra Nos. 695 and 696, with all other terms and conditions remaining the same.

AND WHEREAS, Smt. Asha Garg is the rightful owner of the land including Khasra Nos. 319, 520, 280, 695, and 696, and has leased the said land to Urvika Garg with the express right to sublease.

For GOVINSHA AUTOWHEELS LLP

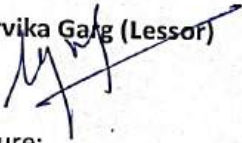
PARTNER

NOW THIS CORRIGENDUM WITNESSETH AS FOLLOWS:

1. The original Deed of Lease dated 1st April 2022 is hereby amended to include Khasra Nos. 695 and 696 in addition to the existing Khasra Nos. 319,320 and 280(695-New).
2. All other terms and conditions as stipulated in the original Deed of Lease shall remain unchanged and continue to be in full force and effect.
3. This Corrigendum is effective immediately upon signing of this document by both parties.
4. The Lessor, Urvika Garg, confirms that she has the authority to sublease the property, having been leased it from Smt. Asha Garg, the rightful owner of the land.

IN WITNESS WHEREOF, the parties have signed this Corrigendum on the date first above written.

For Urvika Garg (Lessor)



Signature:

Date:22.12.2025

For M/S Govinsha Autowheels LLP (Lessee)

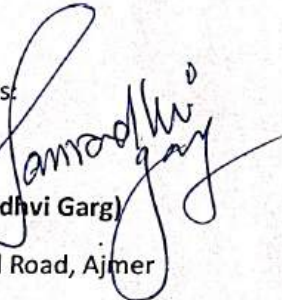


Signature:

Date:22.12.2025

PARTNER

Witness:



(Samradhvi Garg)

Lohagal Road, Ajmer



भारतीय गैर न्यायिक
भारत INDIA



सत्यमेव जयते

ON JUDICIAL

राजस्थान न्यायिक अधिनियम 1998 के अन्तर्गत रजस्थान न्यायिक प्रमाणित अधिकाय	
अपराधों के निवारण हेतु	50
और सम्बंध हेतु	
एवं न्यायिक निर्णय	100
आपत्तियों के निवारण हेतु	150
दस्तावेज	
हस्ताक्षर रजिस्ट्रार	

राजस्थान RAJASTHAN

AG 785410

CORRIGENDUM*

LEASE AGREEMENT DATED 05TH OCTOBER 2018

In the Lease Agreement executed on 05th October 2018 between Smt. Asha Garg (Lessor) and Urvika Garg (Lessee) Partner of Govinsha Autowheels LLP, Ajmer, the following corrections are hereby made:



1. *Clause related to Premises Description*:

The original document incorrectly states that the leased premises is described as the "Complete Ground Floor portion" in the Schedule. It is hereby corrected from Khasra No 319.320 to read as Khasra Number 695,696 .Complete Ground Floor .Covered with Tin Shed.

2. *Khasra Number*:

The Khasra Number mentioned in the document is corrected from **Khasra No. 319 & 320 To Khasra Number 695 and 696 Admeasuring 3000 Sq. ft. On Grond Floor

3. *Registered Sale Deed Date*:

The date of the registered Sale Deed is corrected from **23-02-2004**

4. *Village Name*:

The Village name is corrected from VILLAGE Bhoonaboy, jaipur road Ajmer to Village Bhoonaboy, N H 8, Jaipur Road, Ajmer

NOTARY PUBLIC
Ajmer

450¹⁹

26068

20/2/2000

मनमोहन शर्मा
स्टाम्प विक्रेता
ला.नं. 33/2001
सिविल कोर्ट, अजमेर



Pls

मनमोहन शर्मा
स्टाम्प विक्रेता
ला.नं. 33/2001
सिविल कोर्ट, अजमेर

All other terms and conditions of the Lease Agreement remain unchanged and in full effect. This corrigendum is an integral part of the original Lease Agreement.

Signed by both parties:

1. Lessor: Smt. Asha Garg
Signature: _____
Date: 20 Dec 2025

2. Lessee: Urvika Garg
Signature: _____
Date: 20 Dec 2025

Witnessed by:
Abhishek Tripathi
Holi Dara ,Naya Bazaar
Ajmer



This corrigendum is executed on 20 Dec 2025 to rectify the aforementioned errors and ensure the accuracy of the Lease Agreement

8389/25

Document... Corrigendum
Executed or Execution admitted
in my presence by Asha Garg Urvika Garg
Identified by Abhishek Tripathi
Notary, Ajmer
20/12/25

समाबन्धी (खतौनी) गाँव काँकरडा भूखाद्यापटवार क्षेत्र रघुलपुरा भू-अधिलेख क्रमांक 452 गाँवगाँव तहसील अजमेर जिला अजमेर

खतौनी (कक्षा)	भू-धारकों का नाम	काश्तकार का नाम मय पिता का नाम, जाति तथा निवास-स्थान के पते सहित एवं भू-धृति का स्वरूप	खसरा संख्या	क्षेत्रफल	भूदा (भूमि) वर्गीकरण	सिंचाई के स्रोत	कृषक द्वारा		सम्पत्	के लिए	सम्बन्ध	किसान	
							पर सहित व्योरा	रकम					
2	3	4	5	6	7	8	9	10	11	12	13		
पुरानी	शंजो मझार	श्री मति आया मर्ग चर्मपिन्डि गोविन्द मर्ग कोण अण्णवाल गि. विनायक लोहागल रोड अजमेर रवाते शर	695	0.03	पे.ता-3				18.38				
			696	0.26	पे.ता-3								
			703	0.04	पे.ता-3								
			704	0.20	पे.ता-3								
			706	0.10	पे.ता-3								
			706	0.10	पे.ता-1								
			707	0.13	पे.ता-2								
			708	0.05	पे.ता-3								
			709	0.10	पे.ता-1								
			733	0.06	पे.ता-3								
			734	0.03	पे.ता-3								
			735	0.06	पे.ता-3								
			736	0.01	पे.ता-3								
			737	0.05	पे.ता-3								
			738	0.05	पे.ता-3								
739	0.02	शे.ता-3											
744	0.10	पे.ता-3											
740	0.02	पे.ता-3											
745	0.03	पे.ता-3											
751	0.06	पे.ता-3											

पि-35 के क्रमांक 2511

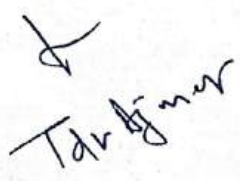
शुभनी
अजमेर

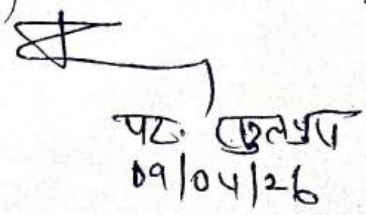
428

आज दिनांक 09/04/26 को श्रीमान अतिरिक्त जिला
 मजिस्ट्रेट शहर अजमेर व सचिव डिबीजनल ऑफिस
 राजस्थान स्टेट पोल्यूशन कंट्रोल बोर्ड अजमेर व श्रीमान
 महसूलदार साहब अजमेर के साथ ग्राम - काकंडा अणामाय
 में मौजा निरीक्षण के हेतु मौजे पर उपस्थित रहा।
 ग्राम - काकंडा अणामाय के खसरा नम्बरान 703, 704, 705
 706, 707, 708, 709, 733, 734, 735, 736, 737, 738, ~~739~~
 744, 745, 746, 751, 735/1657, 699, 696/1530, 697/1531, 697
 700, 701, 702, 710, 711, 712, 713, 714, 715, 716, 717, 718
 724, 726, 725, 728, 727, 730, 731, 730/1596, 727/1454
 747, 748, 749, ~~750~~ आदि पेशवाती भूमि है जिला
 तहसील-वास की दायर अमियो से कम है जिलसे वास्त
 में जानी भरने की संभावना रहती है तथा खसरा संख्या
 733, 734, 735, 736, 737, 738, 739, 695, 744, 745
 746 में क्रिया मोर्टल (KIA-Mortals) का बंदे शौच
 बना हुआ है तथा खसरा संख्या 747, 749, 748
 में रेस्टोरेंट बना हुआ है। खसरा संख्या 719 खसरा
 0.23 हेक्टेयर किल्व जे मु, ~~747~~ पास है पास के
 पीछे जानी निफासी के लिए खसरा नम्बर 783/1529
 में जे मु जाला बना हुआ है खसरा नम्बर 703
 व 702 में कृषि में मिट्टी दालना भरने की
 भरने की जा रही है तथा क्रिया मोर्टल (KIA Mortals)
 के पीछे बूकी-टिशा में बनी दीवार के फल कृषि
 में जानी भरा हुआ पाया गया।

मौजा पचा मौजे पर तैयार कर उपस्थित को
 पढकर चुनाव प्रथा/तथा इत्यादि कबके


 अजमेर


 अजमेर


 पढ कर
 09/04/26



**जमाबन्दी
(प्रतिलिपि)**

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- काकरदा भूणाबाय
पटवार हल्का :- रसूलपुरा
भू.अभि.नि. :- गगवाना
तहसील :- अजमेर
जिला :- अजमेर

अंतिम चौसला आधार संवत :- 2074-2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 28
खाता संख्या पुराना :- 28

काश्तकार का नाम:-

1. आशागर्ग पत्नि गोविन्दगर्ग हिस्सा- पूर्ण जाति- अग्रवाल सा. विनायक लोहागल रोड अजमेर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
695	0.0300	चाही 1	0.0300	1.02	
696	0.2600	चाही 1	0.2600	8.84	
703	0.0400	पेटा ता.3	0.0400	0.24	
704	0.2000	पेटा ता.3	0.2000	1.20	
705	0.1000	पेटा ता.3	0.1000	0.60	
706	0.1000	पेटा तालाब।	0.1000	1.50	
707	0.1300	पेटा ता.3	0.1300	0.78	
708	0.0500	पेटा ता.3	0.0500	0.30	
709	0.1000	पेटा तालाब।	0.1000	1.50	
733	0.0800	पेटा ता.3	0.0800	0.48	
734	0.0300	पेटा ता.3	0.0300	0.18	
735	0.0600	पेटा ता.3	0.0600	0.36	
736	0.0100	पेटा ता.3	0.0100	0.06	
737	0.0500	पेटा ता.3	0.0500	0.30	
738	0.0500	पेटा ता.3	0.0500	0.30	
739	0.0200	गै.मु.नाला	0.0200		
744	0.1000	पेटा ता.3	0.1000	0.60	
745	0.0300	पेटा ता.3	0.0300	0.18	
746	0.0300	पेटा ता.3	0.0300	0.18	
751	0.0600	पेटा ता.3	0.0600	0.36	
कुल खसरे - 20	1.5300		1.5300	18.9800	

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 9-Apr-2026



प. पटवार भुडली
तहसील, अजमेर
09/04/26

कुमाना 9 सिमी = 20 बीर

जम्मा डिस्ट्रिक्ट
ग्राम - काकरदा भाजाबाय
तहसील - अहमद
जिल्हा - अहमद (राज)

काकरदा भाजाबाय

32.7	44.7	20.7	38.3	62.3	6.7	1.0
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अहमद काकरदा
 (कारदार)
 वाकरदा - अहमद

महाराष्ट्र
 महाराष्ट्र सरकार
 अहमद
 12/12/20



Rajasthan State Pollution Control Board
SP-2, Phase-5, RIICO Ind. Area, Madanganj, Kishangarh
Phone :



File No :- F(Tech)/RSPCB/U-00002259/P-00340920
Order No. :- 2026-2027/Kishangarh/Consent/209570
Unit Id :- U-00002259

Dispatch date :- 04/03/2026

M/s Govinsha Autowheels LLP
Plant Name / Plant Id :- Govinsha Autowheels LLP / P-00340920
Address :- Opposite Patel Stadium Jaipur Road ajmer, Plot/Khasra No. : 393/10 , Village/City : Ajmer, District : Ajmer, Tehsil : Ajmer, State : Rajasthan
Sub :- Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981

Ref :- Your application for Consent to Establish dated 04/01/2026(A-00009570) and subsequent correspondence.

Sir/Madam,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 as amended to date and rules & the orders issued thereunder, is hereby granted for your Govinsha Autowheels LLP plant situated / proposed at Khars No. 695,696 Village Bhunabaye Jaipur road ajmer, Plot/Khasra No. : 695,696 Village Bhunabaye Jaipur road ajmer, Village/City : Ajmer, Tehsil : Ajmer, District : Ajmer, State : Rajasthan- 305001 under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the document submitted therewith, subject to the following conditions:-

1. That this Consent to Establish is valid for a period from 04/01/2026 to 31/12/2030.
2. That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Sr. No.	Particular	Type	Quantity & Capacity
1	AUTOMOBILE REPAIRING AND SERVICE (WITH WASHING)	Industry	30-Nos./Day

3. Specific Conditions

- 1) That this consent is being issued considering the Activity & capacity as Auto Mobile Repairing and Servicing – 30 Vehical per day.
- 2) That this consent is being issued considering the total project cost of Rs. 298 lacs.
- 3) This consent is being issued for the following facilities:- Washing Facilities (01 Nos.), Paint Booth (01 Nos.), Maintenance Shed (01 Nos.), DG set - 82 KW (01).
- 4) For any change in services/activity/process, quantity & numbers, the service station has to seek fresh consent to establish/operate from the State Board.



Rajasthan State Pollution Control Board

SP-2, Phase-5, RIICO Ind. Area, Madanganj, Kishangarh
Phone :



File No :- F(Tech)/RSPCB/U-00002259/P-00340920
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Unit Id :- U-00002259

Dispatch date :- 04/03/2026

- 5) That service station shall provide & maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent up to the norms prescribed .
- 6) That the entire treated trade effluent shall be utilized for vehicle washing and for horticulture/plantation within the premises and zero discharge status shall be maintained outside the premises.
- 7) That the total water consumption for the service station shall not exceed to 5.0 KLD.
- 8) That in case of usage of ground water, the project proponent must obtain NOC from CGWA within one month from the date of issue of CTE/ CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
- 9) That the service station shall provide and maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water form process will retained in the trap.
- 10) That the service station shall disposed its domestic waste water in scientific manner to avoid the ground water contamination in and around the area.
- 11) That water flow meters shall be provided & maintain at all suitable points to measure daily quantity received and water consumption for different purposes. Record of the same shall be maintained on daily basis.
- 12) That proper logbook of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of Effluent Treatment Plant along with no. of vehicles serviced daily shall be maintained and shall be submit six monthly records to this office.
- 13) That flow meters shall be provided & maintain at inlet & outlet of ETP and on the pipeline for utilizing the treated effluent for washing of vehicles and green belt development and daily record of the same be maintained.
- 14) That trained/skilled operators/supervisors shall be employed to operate the ETP.
- 15) That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 16) That service station shall provide & maintain adequate stack height and air pollution control measures at all the sources of air emission (spray paint booth) to achieve the prescribed standards/norms.
- 17) That service station shall comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and daily record of sludge generation and its disposal shall be maintained.
- 18) That the service station shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 19) That the plantation of local species in the 33% of total area of the service station shall be carried out.
- 20) That the service station shall submit the quarterly compliance report of all the above conditions.
- 21) The used oil, oil soaked clothes, ETP sludge, paint sludge should be sent to authorized facilitator for final disposal.

**Rajasthan State Pollution Control Board**

SP-2, Phase-5, RIICO Ind. Area, Madanganj, Kishangarh
Phone :



File No :- F(Tech)/RSPCB/U-00002259/P-00340920
Order No. :- 2026-2027/Kishangarh/Consent/209570
Unit Id :- U-00002259

Dispatch date :- 04/03/2026

- 22) That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:- Type of effluent - Domestic Sewage, Max. effluent generation (KLD) - 0.500, Quantity of effluent to be recycled (KLD) – NIL, Quantity of treated effluent to be disposed (KLD) and mode of disposal – 0.500 - Septic Tank and Soakpit. Type of effluent – Trade Effluent, Max. effluent generation (KLD) - 5.0, Quantity of effluent to be recycled (KLD) – 4.0, Quantity of treated effluent to be disposed (KLD) and mode of disposal – 1.00 - ETP.
 - 23) Sources of Air Emissions - Paint Booth, Pollution Control Measures - ADEQUATE STACK HEIGHT , FUME EXTRACTION SYSTEM, Prescribed Parameter - , Standard- ,
 - 24) That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under:- Parameters with Standards :- Total Suspended Solids - Not to exceed 100 mg/l, , pH Value - Between 5.5 to 9.0, Oil and Grease - Not to exceed 10 mg/l, Biochemical Oxygen Demand (3 days at 27°C) - Not to exceed 30 mg/l, Hexavalent Chromium (as Cr+6)- Not to exceed 0.1 mg/l, Total Chromium (as Cr) - Not to exceed 2.0 mg/l, Zinc (as Zn) - Not to exceed 5.0 mg/l, Nickel (as Ni) - Not to exceed 3.0 mg/l, Iron (as Fe) - Not to exceed 3.0 mg/l, Chemical Oxygen Demand - Not to exceed 250 mg/l.
 - 25) That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
 - 26) That this consent to establish shall be subject to compliance of any direction or order passed by Court of Law in the matter.
 - 27) That the service station shall provide & maintain acoustic enclosure and adequate stack height with D.G. Set of 82 KW.
4. That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 to review anyone or all of the conditions imposed hereinabove and to make such variation as it deems fit for the purpose of compliance of the Water Act And Air Act.
5. That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent.
6. That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



Rajasthan State Pollution Control Board

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Phone :



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Unit Id :- U-00002259

Dispatch date :- 04/03/2026

This Consent to Establish shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act And Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Establish and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Your Sincerely
Regional Officer Kishangarh

Copy to :-

1. Master File

Regional Officer Kishangarh



Google Earth Image showing the Talab Area, M/s Govinsha Autowheels LLP